

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal 141 of 2011

Dated : 2<sup>nd</sup> December, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Himatsingka Seide Limited .... Appellant (s)  
Versus  
Karnataka Electricity Regulatory Comm. & Ors. ....Respondent (s)

Appeal 142 of 2011

In the matter of:

M/s J.K. Cement Ltd. .... Appellant (s)  
Versus  
Karnataka Electricity Regulatory Commission & Ors. ....Respondent (s)

Counsel for the Appellant (s) : Mr. Sanjiv Kr. Saxena  
Counsel for the Respondent(s): Mr. Venkat Subramaniam for  
Mr. Raghavendra S. Srivatsa

**ORDER**

Mr. Venkat Subramaniam, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 2 to 5 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 06.01.2011 after serving copy on the other side.

Post the matter on **10.01.2012.**

(V.J. Talwar)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

Ts/ks